

Study Commissioned by the U.S. State Department Regarding India

1801. SHRI JASWANT SINGH: Will the PRIME MINISTER be pleased to refer to the reply to Unstarred Question 1257 given in Rajya Sabha on 28th March, 1985 and state:

(a) how the Government of India became aware of the study commissioned "by the U.S. State Department called "India under Pressure—Prospects for political stability";

(b) on how many occasions Prof. Hardgrave met our representation in our Embassy in Washington in connection with this;

(c) how many times Prof. Hardgrave visited New Delhi for this purpose; and

(d) what facilities and cooperation were provided to Prof. Hardgrave by the Ministry of External Affairs, our Embassy in the United States, and/or any other governmental/semi-governmental agencies in connection with his project?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN):

(a) The Government of India became aware of the study commissioned by the US State Department through our Embassy in Washington in October 1982. The Embassy was informed about the study by Prof. Robert Hardgrave.

(b) Prof. Hardgrave met representatives of our Embassy in Washington a few times.

(c) Prof. Hardgrave visited New Delhi in December, 1982 for this purpose.

(d) Members of the Ministry of External Affairs as well as our Embassy in the United States had met with Prof. Hardgrave to discuss matters in the area of foreign affairs.

Promotion to selection grade of Central Secretariat Service

1802. SHRI SHAMIM AHMED SIDDIQUI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Select List for promotion to the Selection Grade of the Central Secretariat Service for filling up vacancies which are likely to arise from 1st July, 1985 has not been prepared:

(h) whether the delay is attributable to the non-absorption of certain officers on regular basis as they were not included in the Select List; and

(c) whether Government propose to discontinue this practice and issue a Supplementary Select List so as to accommodate the unabsorbed officers and prepare the subsequent Select List without carrying forward such officers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO): (a) to (c) Action for the preparation of CSS (Selection Grade) Select List 1985 has already been initiated. In accordance with the CSS (Promotion to Grade I and Selection Grade) Regulations, 1964, the Select List is prepared on the basis of the assessment of vacancies likely to arise between 1st July of the year for which the panel is prepared and 30th June of the following year. There is no proposal under the consideration of the Government for issuing of a Supplementary Select List.

Discharge of mercury bearing waste water by four caustic soda units

1803. SHRI VISHWA BANDHU GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that four caustic soda units in the country, in spite of causing pollution by discharging mercury bearing waste water, a major threat to health and environment, have been allowed by the Central Pollution Control Board to function till December without taking any prompt remedial action;

(b) whether Government are also aware that similar pollution in Minamata in Japan, caused the entire village popula-

tion permanent disability and disfigurement; and

(c) if so, what remedial steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) The four caustic soda units have been allowed to function subject to compliance of the following conditions with immediate effect:

(i) Segregation of mercury bearing streams; and

(ii) better house keeping practices.

The deadline of December is for installation of the full-fledged treatment facility.

(b) The situation in Minamata in Japan is not comparable.

(c) Does not arise in view of (b) above.

Persons injured and killed by extremists in Punjab

1804. SHRI AMARPROSAD CHAKRABORTY:

SHRI S. W. DHABE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who were injured or killed by the extremists or terrorist's in Punjab during the period from 1st January to 30th April, 1985; and

(b) what steps Government have taken to maintain law and order and restore normalcy in that State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MATI RAM DULARI SINHA): (a) 43 persons were injured and 13 persons were killed during this period.

(b) The measures taken include police protection to known targets of the extremists, identifications of sensitive areas, intensive police patrolling, recovery of arms and ammunition by organising special raids and combing operations, intensive checks in vulnerable areas, strengthening of police machinery and streamlining of the intelligence set up.

Conversion of the residence of late Shri V. K. Krishna Menon into a Memorial in Delhi

1805. SHRI C. HARIDAS: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to convert into a memorial the residence where late Shri V. K. Krishna Menon was residing;

(b) if so, what are the details thereof; and

(c) if answer to the part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO): (a) No, Sir.

(b) Does not arise.

(c) Government has no plans at present to set up such memorials.

Regularisation of Ad-hoc Employees

1806. SHRI SYED AHMAD HASMI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have issued any directives to various Ministries/Departments to the effect that the daily wage workers who have completed two years service with at least 240 days in a year are to be allowed to continue on ad-hoc basis and not to be regularised;

(b) if so, when these orders were issued-

(c) if no such orders have been issued what are the reasons that some Ministries/Departments have been retaining the daily wage workers on ad-hoc basis for years together on the pretext that there are no regular vacancies;